

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PISCES EXIM (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PISCES EXIM (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	27/11/2009
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, RoC- Goa
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900GA2009PTC006231
5.	Address of the registered office and principal office (if any) of corporate debtor	Row Bungalow No. 5, Valmiki Baug, Mungul Margao, GA - 403601 IN
6.	Insolvency commencement date in respect of corporate debtor	21/12/2021 (order received on 28/12/2021 by Interim Resolution Professional)
7.	Estimated date of closure of insolvency resolution process	19/06/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Abhijeet Jain, Regn.No: IBBI/IPA-002/IP-N00173/2017-18/10445
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Diamond Chamber, 4, Chowringhee Lane, Block-I, 4 th Floor, Suite#4M, Kolkata, West Bengal-700016; Email Id: ajasso@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Abhijeet Jain, Diamond Chamber, 4, Chowringhee Lane, Block-I, 4 th Floor, Suite#4M, Kolkata, West Bengal-700016 E-mail: cirp.pisces@gmail.com
11.	Last date for submission of claims	11/01/2022 (i.e., 14 days from 28/12/2021 - date of receipt of order by Interim Resolution Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms	Weblink: www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **PISCES EXIM (INDIA) PRIVATE LIMITED** on **21/12/2021**.

The creditors of **PISCES EXIM (INDIA) PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **11/01/2022** to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims denominated in foreign currency shall be valued in Indian Currency at the official exchange rate as on the insolvency commencement date.

Submission of false or misleading proofs of claim shall attract penalties.



Abhijeet Jain



Interim Resolution Professional of Pisces Exim (India) Private Ltd.
Reg. No. IBBI/PA-002/IP-N00173/2017-18/10445

Date : 29/12/2021
Place : Kolkata

Mumbai, Delhi, Guj report big spike in new cases

PTI, NEW DELHI/MUMBAI: Mumbai, Delhi and Gujarat on Wednesday recorded a big spike in fresh Covid-19 cases—their highest since the May-June period—while Punjab reported the first case of the Omicron variant to take the country-wide tally of the new strain past 900.

OMICRON SURGE

According to data from the Centre and the states, the total number of COVID-19 cases in the country crossed 10,000 after a little over a month. On November 26, the total reported was 10,549.

With Punjab reporting its first Omicron case after a 36-year-old man, who came from Spain earlier this month tested positive for the new variant, the number of states and union territories where this highly contagious strain has been detected rose to 22.

Rise in active Covid cases alarming: Maha Health Min

PTI, MUMBAI: Maharashtra Health Minister Rajesh Tope on Wednesday expressed concern over the rise in the number of fresh as well as active Covid cases in the state, terming it as an "alarming" situation, and said stricter measures will be imposed to stem the infection spread.

Tope urged people and authorities to exercise caution at a time when the new coronavirus variant Omicron has fuelled wor-

ries about a fresh spurt in cases.

He emphasised on strict adherence to Covid protocols and ramping up of vaccination against the infection.

The minister said looking at the rising coronavirus numbers, stricter measures will be imposed, but did not provide details on the nature of curbs.

The current curbs have to be observed strictly at parties and other public events, he said.

Updated official data available in the night showed that the Omicron tally was close to 950 with Maharashtra, Gujarat, Rajasthan, Tamil Nadu and Telangana reporting a majority of the fresh cases of this variant. In Maharashtra, 85 more people were infected by the new strain to take the total to 252, the

state Health department said.

According to the Union Health Ministry data updated at 8 am, India recorded 781 cases of the Omicron variant across 21 states and union territories so far out of which 241 people have recovered or migrated.

Maharashtra was fol-

RT-PCR TESTS MANDATORY AT MUMBAI AIRPORT FOR UAE RETURNEES, SAYS BMC

PTI, MUMBAI: Passengers arriving in Mumbai from the United Arab Emirates will have to undergo an RT-PCR test, depending on which a decision would be taken for 7-day home quarantine, the metropolis' civic body said on Wednesday.

The decision was taken after Brihanmumbai Municipal Corporation Commissioner IS Chahal chaired a virtual meeting with civic officials, deans and medical

superintendents of hospitals. This online interaction took place after Chahal held a meeting with Maharashtra tourism and environment minister Aaditya Thackeray earlier in the day, a civic release said.

On December 24, the civic administration had made RT-PCR tests mandatory for passengers landing here from Dubai, which has now been extended to the entire UAE, it said.

lowed by Delhi (238), Gujarat (97), Rajasthan (69), Kerala (65) and Telangana (62) among those with over 50 Omicron cases, according to official data from the Centre and the states.

The statement had also said there were 9,195 new Covid cases while the active cases rose to 77,002.

Mumbai reported 2,510 fresh Covid cases, the highest daily addition since May 8, and one death, taking its

tally to 7,75,808 and toll to 16,375, a civic official said.

The spike in the country's financial capital has got pronounced since December 20, when just 283 cases were reported.

Delhi logged 923 new coronavirus cases, the highest since May 30 and to register a 86 per cent jump in the number of this infections recorded the previous day, according to health department data.

Terrorist killed, cop injured in separate encounters in south Kashmir

PTI, SRINAGAR: A terrorist was killed and a policeman injured in two separate encounters between security forces and ultras in Jammu and Kashmir on Wednesday, police said.

While one encounter broke out in Anantnag district, another gunfight took place in Kulgam district — both in south Kashmir.

A police official said the first encounter happened when security forces launched a cordon and search operation in Nowgam Shahabad of Dooru in the south Kashmir district acting on a specific input about the presence of militants.

He said as the forces were conducting the searches, the hiding militants fired upon them.

The forces retaliated, ensuing an encounter, the official said.

In the initial firing, a police personnel was injured and has been shifted to a hospital, the official added.

Meanwhile, another encounter broke out between militants and security forces in Mirhama

area of the neighbouring Kulgam district, the official said.

He said one militant, his identity yet to be ascertained, was killed in the gunfight.

PUBLIC NOTICE

(Revocation of Power of Attorney)

Take notice that I, Vilroy Braganza, 48 years of age, s/o Roque Menino Braganza resident of r/o H.No. 218/1, Pereira Vaddo, Braganza Road, Calata, Majorda, Salcette, Goa have executed instruments of power of attorney more specifically Power of Attorney dated 27/08/2008 in favour of Mrs. Ilda Maria Rebelo e Carvalho w/o late Marcel Carvalho, 82 years of age, resident of H.No. 94, Falvaddo, Arroim, P.O. Cansaulim, Goa.

I, hereby for all legal purposes do not desire the said Mrs. Ilda Maria Rebelo e Carvalho, to act and/or transact on my behalf and do therefore REVOKE/CANCEL/TERMINATE all and/or any instruments of power of attorney executed by me in their favour. Members of the public are informed hereby not to transact with the said Mrs. Ilda Maria Rebelo e Carvalho on my behalf and hereinafter any person's acting contrary to this notice shall be doing so at his/her own risk and the act shall not in any manner bind me.

Dated: 29th December 2021 Margao - Goa
Sd/- Vilroy Braganza
r/o H.No. 218/1, Pereira Vaddo, Braganza Road, Calata, Majorda, Salcette, Goa.

PUBLIC NOTICE

Take notice that Property as described in the Schedule mentioned below is proposed to be sold to my clients by MR. CHRISTOPHER MARSHAL ROSARIO MASCARENHAS alias CHRISTOPHER MASCARENHAS, and his wife, MRS. JENIFER MASCARENHAS, both Indian Nationals and both resident of H. No. 901/6, Bamon Vaddo, Near S F X School, Solim, Bardez Goa 403517, free from all encumbrances of whatsoever nature.

Any Person/Persons, Banks/Financial Institutions and/or any other body/institution, having any right, claim, interest or objection to the proposed sale by virtue of inheritance, charge, mortgage, lien/ title lease or any other mode, concerning the Property, as described in the Schedule, are called upon to file their objections, accompanied with supporting documents, with the undersigned advocate within 10 days from the date of publication of this notice, failing which it will be presumed that there are no objections/impediments to the sale and the sale transaction will be completed and the objections, if any, shall be deemed to have been waived.

SCHEDULE
All that immovable Property known as "CANSOLEAVOLEM BATA" and "DIGUMICHEM BATA" also known as "GORBATA" or "NICANICHEM BATA" consisting of three plots (addressees), situated in Rodrigues Wado, Village Solim, described in the Land Registration Office of Bardez under nos. 11892 and 11893 of Book B 31 New at page 51 reverse and page 52 and inscribed under no. 16704 at folio 58 of G-23, but not entered in the Taluka Revenue Office of Bardez, admeasuring 1550 sq. mtrs, along with old residential house standing thereon bearing Panchayat House no. 145/2, within the limits of village Panchayat of Solim Sodem, Solim, Taluka Bardez, District of North Goa, State of Goa, bearing survey no. 282/3 and is bounded as under:- On the East - By Property bearing survey no. 282/4; On the West - By Property bearing survey nos. 282/2, 282/1 and 282/3; On the North - By Road; On the South - By Nullah.

Sd/- Adv. R. Arporkar
El Capitan Centre, Mapusa- Bardez Goa

Army nod to questioning of jawans for 14 civilian deaths

Army's Court of Inquiry team visits site

PTI, NEW DELHI: An Indian Army team investigating the December 4 botched counter-insurgency operation in Mon district of Nagaland that claimed the lives of 14 civilians visited the site of the incident on Wednesday and collected the required information.

NAGALAND FIRING

Separately, the Army has agreed to allow the Special Investigation Team (SIT) set up by the Nagaland government to take statements of all the army personnel involved in the operation at Oting village, official sources said.

They said the Indian Army is fully cooperating with the SIT ordered by the state government and re-

quired details and access are being provided to it in a timely manner.

A statement issued by the army's Kolkata-headquartered Eastern Command said its Court of Inquiry team headed by a Major General inspected the site to understand the circumstances in which the incident could have happened.

The army said the Court of Inquiry is progressing expeditiously and all efforts are being made to conclude it at the earliest.

The botched operation triggered massive public outcry in Nagaland and a demand to lift the Armed Forces (Special Powers) Act.

Following the incident, the Army ordered the Court of Inquiry headed by a major general posted in the northeastern region.

"The Court of Inquiry constituted by the Indian Army to investigate the Mon incident visited the site at Oting Village on December 29. The inquiry team, headed by a senior rank officer, a Major General, inspected the site to understand the circumstances in which the incident could have happened," the statement by the Army said.

It said the team also took along the witnesses for a better understanding of the situation and how events would have unfolded.

"Subsequently, the team was also present at Tizit police station in Mon district between 1330 hours to 1500 hours to meet a cross-section of the society to obtain valuable information pertaining to the incident," the Army said.

UP's higher edu panel's website hacked

PTI, PRAYAGRAJ: The website of UP Higher Education Service Commission was hacked on Tuesday with the hackers replacing the last name 'Allahabadi' of some renowned poets with 'Prayagraj' in an "apparent resentment" of the change of the name this historical city, an official said.

The Prayagraj-based Commission, however, was able to restore its Hindi website and the work is on to restore its English portal, Commission chairman Ishwar Charan Vishvaarma told PTI.

A complaint about the incident has been lodged with the Cyber Cell of the city police to nab the culprits, Dr Vishvakarma said.

"It was evidently a handiwork of some miscreants expressing their apparent resentment over the change of name of Allahabad," Dr Vishvakarma said.

Journalists must resist being 'co-opted by ideology or state': CJI

PTI, MUMBAI: The freedom of the press was a valuable and sacred right enshrined in the Constitution and a fearless media was essential for an efficient working of democracy, Chief Justice of India (CJI) NV Ramana said on Wednesday and maintained journalists must resist being "co-opted by an ideology or the state".

He said a healthy democracy could thrive only with a fearless and independent press, but warned 'news mixed with views is a dangerous cocktail'.

The CJI cautioned journalists against the trend of seeping of ideological biases into news stories and said factual reports must keep aside interpretations and opinions.

"Another trend that I witness in reporting nowadays, is the seeping of ideological stances and biases into the news story. Interpretation and opinions are colouring what should be factual reports," he said.

Underlining the need for unbiased, fact-based reportage, particularly during the current 24x7 news cycle, and the vast reach of social media, the CJI said that journalists must resist being "co-opted by an ideology or by the state".

"It is often said that the legal profession is a noble profession. I can state that the journalist's job is as noble and is an integral pillar of democracy," CJI Ramana said. "Like the legal professional, a journalist also needs to have a strong moral fibre and moral compass. Your conscience is your guide in this profession," he said.

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Facebook 'friend' dupes UP woman of Rs 32 lakh

PTI, NOIDA: The Noida Police has launched an investigation after a cyber thief allegedly conned a city resident of Rs 42 lakh after befriending her over social media, officials said on Wednesday.

In a complaint, she said, "After a few days of chats, he asked me for my address. Initially I declined but gave it after his repeated requests."

"Then some days later, I got a phone call from a woman who said a parcel has arrived at her office from Mumbai. It's in my name and carries some gold jewellery, wrist watches and Rs 50 lakh to Rs 55 lakh in cash. But I need to pay a processing fee for the parcel's clearance," she claimed. The woman said she eventually ended up paying Rs 42 lakh to the conman.

Plea in SC for advancing hearing on EWS quota in NEET-PG

Seeks action on cops for assault on doctors

PTI, NEW DELHI: A letter petition was filed in the SC on Wednesday, seeking advancing of the scheduled hearing in a matter pertaining to the ascertaining of the EWS quota in NEET-PG admissions.

It also sought the issuance of a direction to the Delhi Police commissioner to initiate an enquiry and take stern action against the culprits in an incident of physical assault on protesting doctors by the police.

The letter petition written by advocate Vineet Jindal to Chief Justice of India NV Ramana sought a direction to the Centre to form a committee to address the issues related to the doctors concerned.



Junior doctors stage a protest to condemn the police action on a peaceful protest of resident doctors in Delhi who were agitating over delay in NEET counselling, at Gauhati Medical College Hospital (GMCH) in Guwahati, on Wednesday.

"The present letter petition is regarding the recent protest of the resident doctors for the last several days, headed by the Federation of Resident Doctors

Association of India, and the threat of mass resignation. This mass protest has resulted because the Union health ministry has not taken any concrete steps to

expedite NEET-PG counselling," it said.

The plea said the doctors have been striking work over the delay in the NEET-PG 2021 counselling, which is now pending the outcome of a batch of petitions over Economically Weaker Section (EWS) reservations before the apex court, which has fixed January 6 as the next date of hearing in the matter.

"The strike started with doctors boycotting work in out-patient clinics, which was later escalated to boycotting of all routine work such as care of admitted patients and routine surgeries when they did not receive any assurance from the Union health minister," it said.

Centre sanctions Z security to BJP entrant in Punjab

PTI, NEW DELHI: Punjab politician Rana Gurmit Singh Sodhi, who joined the BJP a few days ago, has been accorded Z category VIP security cover by the Union government, official sources said on Wednesday. Sodhi, 67, is an MLA for the last four terms and is considered close to former Punjab CM Amarinder Singh. He recently announced his resignation from the Congress on Twitter.

CHANGE IN NAME

I, Swastik Biradar, Resident of H.No. 129, Padamol, Deulmol, Sirvoi, Quepem-Goa, say that "Swastik Biradar and Swastik Biradar" is one and the same person (i.e Me).

Hereinafter in all my dealings, transactions and documents, I will be known by the name "Swastik Biradar".

Sd/- Swastik Biradar

Public Notice

I, MR. MAGHAV GUPTA, aged 34 years, residing at Margao, Goa, hereby declare that I had change my religion from Hinduism to Islam vide Affidavit under Stamp paper Number A497079. That I further declare that I now voluntarily and with free will cancel the said Affidavit under Stamp paper Number A497081 and hereby desire to renounce Islam and revert back to my Original religion i.e. Hinduism. I henceforth and always follow and practice Hinduism. (Affidavit dated 29/12/2021 Stamp paper Number A497081)

NCM takes cognisance of alleged hate speeches, attacks on churches

PTI, NEW DELHI: The National Commission for Minorities (NCM) has taken cognisance of the alleged hate speeches delivered at religious conclaves in Haridwar and Raipur recently and sought reports from Uttarakhand and Chhattisgarh governments, its chairman Iqbal Singh Lalpura said on Wednesday.

The Commission has also taken note of an ongoing

row in Gurgaon over offering Namaz in open spaces and called for a report on the issue from the Haryana government, he told a press conference.

Later in a statement, the NCM said it has also taken "suo motu" cognisance of "attacks on churches" in different parts of the country and will send teams to enquire into the matter as well seek reports from au-

thorities concerned.

"Appropriate action" will be taken by the commission "accordingly", it said adding that the NCM chairman has "proposed" to visit the site in Ambala where a "church was vandalised" recently.

Asked if the Commission has taken any action against the alleged hate speeches delivered by some participants at religious

conclaves organised in Haridwar and Raipur recently, the NCM chairman said, "We have sent notices to both the states (Uttarakhand and Chhattisgarh) and called for reports. Their reply is expected to come in the first week of January."

In another statement later, the Commission said it has received complaints regarding the "Announcement Haridwar Dharma

Sansad".

The NCM has taken the matter "seriously" and has sought a report from the Chief Secretary of Uttarakhand, the statutory body said in its statement.

"The NCM will take action after receiving the reply," it added.

"Accused will be arrested. And all those involved in it (hate speech) will be punished," he asserted.

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RELEVANT PARTICULARS	
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10. Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Abhijeet Jain, Diamond Chamber-4, Chowringhee Lane, Block-1, 4th Floor, Suite#4M, Kolkata, West Bengal-700016; E-mail: crp.piscex@gmail.com
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Date : 29/12/2021 Place : Kolkata	Interim Resolution Professional of Piscex Exim (India) Private Ltd. Reg. No. IBBI/IPA-002/IP-N00173/2017-18/10445

